

**Central Administrative Tribunal
Ernakulam Bench**

OA/180/00427/2019

Thursday, this the 20th day of June, 2019.

CORAM

Hon'ble Mr.Ashish Kalia, Judicial Member

Prabhavathi, aged 71 years,
D/o K.Kumaran,
Retired CTS, BSNL, TL,
Chief Telephone Supervisor,
Residing at Kalathil House,
P.O.Chirakkava, Thalassery-670 104.
Kannur District.

Applicant

[Advocate: Mr. Kaleeswaram Raj]

versus

1. Union of India represented by
the Secretary to Government of India,
Department of Tele Communications,
New Delhi – 110 001.
 2. The Bharath Sanchar Nigam Ltd.,
Represented by its Managing Director,
New Delhi – 110 001.
 3. The Managing Director,
Bharath Sanchar Nigam Ltd.,
New Delhi – 110 001.
 4. The Senior Accounts Officer,
Bharath Sanchar Nigam Ltd.,
New Delhi – 110 001.
 5. The Accounts Officer (ESTT),
Office, of GMT,
BSNL, Kannur-2
- Respondents

(Advocate: Mr.Thomas Mathew Nellimoottil, Sr.PCGC)

The OA having been taken up on 20th June, 2019; this Tribunal delivered the following order on the same day:

ORDER (oral)

This OA is filed by the applicant for a declaration that she is entitled to get the salary in the scale of Rs.16,307 - Rs.30,630/- p.m., from 1.1.2007 to 30.6.2007 while working as Chief Telephone Supervisor under the 2nd respondent. The applicant is also seeking a direction to respondents No.2 to 5 to disburse the revised pension and arrears of revised pension reckoning her salary after re-fixing her salary in the scale of Rs.16,307 - 30,630 and not Rs.12000/- as the basic pay in terms of Annexure A1.

2. Standing Counsel for BSNL submits that the applicant has not submitted any representation to the respondents.
3. After hearing both sides, I am of the view that liberty can be granted to the applicant to make a detailed representation to the respondent No.2 the Managing Director, BSNL, New Delhi. Accordingly, the applicant is directed to submit a detailed representation to the respondent No.2 within 30 days from today. If such a representation is received within the time stipulated, respondent No.3 shall consider the same and dispose it of with a speaking order within a period of ninety days from the date of receipt of the representation. In case the applicant has any subsisting grievance, she may approach this Tribunal again.
4. With these observations, the OA is disposed of.

(Ashish Kalia)
Judicial Member

Annexures filed by the applicant:

- Annexure A1: Copy of the relevant pages of the Pension book of the applicant.
- Annexure A2: Copy of the order No.Pen(IDA)/Post-2007/4015/DOT/KRL/2450
dated 03.02.2017.
- Annexure A3: Copies of the pay slips of the applicant from the month of January
2007 till June 2007.
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